

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Execution Application No. 33 of 2023

In

Original Application No. 465 of 2019

Kulwinder Singh Sandhu

..... Applicant

Versus

Ram Murti

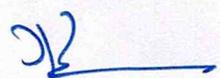
..... Respondent

**INDEX**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Status Report of Punjab Pollution Control Board through Er. Gurindar Singh Majithia, Member Secretary in compliance of order dated 25.01.2024	1-11
2.	<b><u>Annexure A</u></b>	
	i) Copy of FIR no. 0025 dated 16.03.2024 registered at Police Station Ladhuwal, Police Commissionerate, Ludhiana (Punjabi Language).	12-16
	ii) English translation of FIR no. 0025 dated 16.03.2024 registered at Police Station Ladhuwal, Police Commissionerate, Ludhiana.	17-20

Date: 03-04-2024

Place: Patiala

  
(Er. Gurindar Singh Majithia)  
Member Secretary,  
Punjab Pollution Control Board,  
Nabha Road, Patiala.

**Member Secretary  
Punjab Pollution Control Board  
Patiala.**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Execution Application No. 33 of 2023

In

Original Application No. 465 of 2019

Kulwinder Singh Sandhu

..... Applicant

Versus

Ram Murti

..... Respondent

**Status Report of Punjab Pollution Control Board through Er.  
Gurindar Singh Majithia, Member Secretary in compliance of order dated  
25.01.2024.**

Respectfully showeth,

1. That briefly submitted Original Application no. 465 of 2019 was filed raising a grievance in respect of illegal and un-authorized operation of hadda roddis (crude and unscientific carcass disposal site) by the respondents therein on the bank of River Sutlej in the vicinity of Village Ladhowal, District Ludhiana leading to alleged environmental pollution and deterioration and omission on the part of the concerned authorities in compliance of the environment laws. There was also an allegation of crude and unscientific carcass disposal in the village. The Execution Application No. 33 of 2023 has been filed seeking execution of the order dated 15.4.2021 passed in O.A No. 465 of 2019.
2. That in terms of order dated 01.12.2023 in E.A. no. 33 of 2023, the Chief Secretary to Government of Punjab has appeared before the Hon'ble National

11

Green Tribunal through virtual mode on 25.01.2024. After hearing, the case was adjourned by the Hon'ble Tribunal with the direction that the status of the new plant and the old plant will be reported to the Tribunal by filing a fresh report by the Member Secretary, Punjab Pollution Control Board by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF / OCR support PDF and not in the form of Image PDF.

3. That it is pertinent to mention here that after hearing a similar matter in Original Application No. 289 of 2023 titled as Lt. Col Jasjit Singh Gill v/s State of Punjab, the Hon'ble Tribunal was pleased to pass an order dated 05.03.2024 thereby directing the Chief Secretary, State of Punjab to appear through virtual mode on the next date and inform about the efforts made by the State Authorities to ensure smooth running of the carcass plant. The case was ordered to be listed alongwith Execution Application No.33 of 2023 on 05.04.2024.

#### **Status of old hadda roddi Sites**

4. That in compliance to the orders passed by Hon'ble National Green Tribunal the status report of the old hadda roddi sites which were operational on the bank of river Sutlej in the vicinity of village Ladhowal, District Ludhiana is summarized herein below:
- a) There were 05 illegal 'hadda roddi' sites on the banks of river Sutlej that were alleged to be the reason for pollution in the river Sutlej. In fact, this was also the main issue before the Hon'ble National Green Tribunal in the Original Application No. 465 of 2019 titled as Kulwinder Singh and others vs Ram Murti & others.
- b) The detail of the hadda roddi sites with name and address of the owner is given below for kind perusal:

Sr. No	Name of Owner	Address
i.	Sh. Ram Murti	R/o Noor Mahal Road, Mohalla Ravidass Pura,

215

	S/o Sh. Bhajan Ram	Phillour, District Jalandhar-144410
ii.	Sh Suraj Kumar S/o Late Sh. Kamal Kumar	R/o 6398, Mohalla Jagdishpura, Tajpur Road, Ludhiana-141008
iii.	Sh. Ramesh Kumar S/o Late Sh. Tarsem Lal	Village Majara Khurd, PO Ladhawal, Ludhiana – 141008
iv.	Sh. Munish Kumar S/o Late Charanjit	R/o B-155/1, Shahi Mohala, Ludhiana 141008
v.	Sh. Parshotam Lal S/o Late Dalbir Chand	R/o B-33-752, Sarup Nagar, Salem Tabri, Ludhiana-141008

- c) The Hon'ble National Green Tribunal was pleased to pass an order dated 10.10.2019 in O.A No. 465 of 2019 thereby directing the Punjab Pollution Control Board to take immediate steps to close the illegal activity and recover the Environmental Compensation for damage to environment in accordance with Law. At the same time the Monitoring Committee headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court was requested by the Hon'ble Tribunal for controlling pollution of river Sutlej and to monitor the situation.
- d) The Punjab Pollution Control Board in compliance of order dated 10.10.2019 of the Hon'ble Tribunal, after affording an opportunity of hearing to the above named persons had imposed Environmental Compensation amounting to Rs. 2,28,12,000/- on each of the five hadda roddi sites of Sh. Ram Murti, Sh. Suraj Kumar, Sh. Ramesh Kumar, Sh. Munish Kumar and Sh. Parshotam Lal and also asked the owners of hadda roddi sites to immediately stop discharging its effluent into river Sutlej and make immediate arrangement for proper treatment and disposal of effluent vide separate letters dated 27.02.2020 so as to ensure that there is no further pollution in river Sutlej.

215 →

- e) The relevant recommendations of the Monitoring Committee as reproduced in order dated 13.05.2020 of the Hon'ble Tribunal are reproduced below:

"4 Punjab Pollution Control Board shall take immediate steps to get close these illegal activities from the present location with the help of District Administration, Ludhiana. Deputy Commissioner, Ludhiana **shall ensure the immediate closure of the unscientific carcass disposal plants after the commissioning of the modern and scientific carcass plant.**

5 Punjab Pollution Control Board shall recover the Environmental Compensation imposed by the Hon'ble National Green Tribunal for the damage caused to the environment due to operation of these illegal carcass disposal activities from the concerned persons through the Department of Revenue."

- f) In order to make compliance of the orders dated 13.05.2020, the Punjab Pollution Control Board has taken up the matter with the District Administration Ludhiana by writing various letters bearing no. 7945 dated 24.09.2020, letter no. 1772 dated 27.1.2022 and letter no. 7986 dated 24.11.2023 for recovery of Environmental Compensation from five hadda roddi sites as explained above through the Department of Revenue.
- g) That on the directions of the District Administration, notices for the recovery of Environmental Compensation as arrears of land revenue have been issued to owners of 04 hadda roddi sites at Ludhiana by the Revenue Department vide letter no. 3075 dated 07.02.2024 and further action is under process. One owner of hadda roddi site is residing in District Jalandhar, hence the Deputy Commissioner, Ludhiana has written a letter to the Deputy Commissioner, Jalandhar for recovery of the amount of Environmental Compensation as arrears of land revenue.

215

- h) That vide Orders dated 5522-24/M.A. dated 13.03.2024 issued by the office of the Deputy Commissioner, Ludhiana, the illegal 'hadda roddis' have been ordered to stop their illegal operation and disposal of carcasses into the river Sutlej. In compliance of the orders of the Deputy Commissioner, Ludhiana, the SDM Ludhiana West vide letter no. 1352 dated 22.03.2024 has reported that the 'hadda roddis' on the banks of river Sutlej have stopped the operation and there is no disposal of dead animals and effluent in the river Sutlej. DDR entry to this effect has also been submitted by the Commissioner of Police Ludhiana vide letter no. 11548 dated 19.03.2024 to the office of the Deputy Commissioner, Ludhiana.
- i) The office of the Deputy Commissioner, Ludhiana has directed the Punjab Pollution Control Board, Commissioner of Police and SDM Ludhiana West to ensure regular checking so that no illegal operation of hadda roddis takes place in violation of the orders issued by the District Magistrate.
- j) The PPCB has conducted regular checks and vide report dated 18.03.2024 has informed the office of the Deputy Commissioner, Ludhiana that the sites were checked on 10.03.2024 and was found closed and not operational, no new carcasses were found and there were no carcasses in the bed of the river Satluj. Thus, there is no source of pollution into the river Sutlej.
- k) The Commissioner Municipal Corporation, Ludhiana vide his report dated 15.03.2024, has also affirmed to the office of Deputy Commissioner, Ludhiana **that carcasses from dairies or otherwise collected from the city are being disposed of at land owned by Corporation at village Jamalpur by the method of deep burial.** Approximately, 2194 carcasses have been disposed of as on 15.03.2024.
- l) The PPCB was directed by the Deputy Commissioner, Ludhiana to check whether the deep burial done by Municipal Corporation, Ludhiana is as per the Central Pollution Control Board guidelines for carcass disposal. The PPCB vide letter No. 597 dated 21.03.2024 has informed the office of the

2/5

Deputy Commissioner, Ludhiana that the practice of deep burial of dead animals is as per CPCB guidelines.

m) In view of the above stated facts, it is submitted that all the hadda roddi sites on the banks of river Sutlej near Village Ladhawal, District Ludhiana have been closed and the sites are lying vacant and at present there is no discharge of effluent or disposal of dead animals into river Sutlej by the hadda roddi sites and the disposal of dead animals is carried out through deep burial (approved practice as per CPCB guidelines) by the Municipal Corporation, Ludhiana on its land at village Jamalpur, Ludhiana.

### **Status of Modern Carcass Utilization Plant**

5. That, a Modern and Scientific Carcass Utilization Plant has been installed at Village Noorpur Bet, District Ludhiana by the Municipal Corporation, Ludhiana. The plant was commissioned on 13.07.2021. The Modern and Scientific Carcass Plant had obtained 'Consents to operate' of the Punjab Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide no. CTOW/Fresh/LDH3/2022/19276595 and CTOA/Fresh/LDH3/2022/19276599 dated 21.07.2022 respectively and the consents were valid upto 30.06.2023.
6. That the Modern and Scientific Carcass Plant has again obtained the 'Consents to Operate' under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 of the Board on 27.3.2024 which are valid upto 30.06.2024.

### **Operational Status of the Plant: Efforts made by the State**

7. That however, the plant was not allowed to operate by the local residents who have started a continuous protest at the site. Several meetings were held with the protestors by the District Administration and the Municipal Corporation, Ludhiana in year 2022 and they were informed about the benefits of the Modern & Scientific Carcass Plant and requested them to allow

215

the concessionaire to operate the plant. Accordingly, 2nd attempt was made by Municipal Corporation, Ludhiana with the help of Local Police on 12.12.2022 to operate the Modern & Scientific Carcass Plant. However, the protesters again manhandled the driver of the tractor-trolley carrying dead animals to the plant due to which plant could not made operational. The workers of concessionaire & others got medically examined and Police was made aware by the concessionaire about the attempt to murder by the local residents and causing of hindrance in its working. Considering the complaint of concessionaire, FIR no. 0159 was lodged against 20-25 unknown protestors at Police Station Ladhowal, Police Commissionerate, Ludhiana. Thereafter, a continuous protest/dharna is going on near the site of the plant by the nearby residents.

8. That the Deputy Commissioner, Ludhiana has held meeting on 20.06.2023 with the officers of Municipal Corporation, Ludhiana, Punjab Pollution Control Board, Police Department & officers from District Administration wherein, it was decided to conduct a visit of the site on 21.06.2023 to check the latest status of the plant and hadda roddi sites. The status of haddi roddi sites has already been given in the preceding paragraphs. The team visited the Modern & Scientific Carcass plant and observed that the plant is ready for operation, but, the local residents are opposing the commissioning of the Modern Carcass Plant and are still sitting on dharna outside the plant to restrain the operation of the plant. Again, a meeting was held under the Chairmanship of the Deputy Commissioner, Ludhiana on 27.06.2023 with the officers of the Municipal Corporation Ludhiana, Central Pollution Control Board, Punjab Pollution Control Board, Department of Water Resources, Concessionaire & officers from District Administration to draw a strategy to make the carcass plant operational. During meeting, it was decided that the concessionaire should arrange the skilled labor as well as dead animals and make the plant operational on 20.07.2023 under police protection. The Municipal Corporation, Ludhiana with the help of District Administration, Ludhiana tried to make the Carcass Plant operational under heavy Police protection on 20.07.2023,

however the plant could not be made operational due to strong resistance from nearby villagers and Kissan Unions.

**Operation of the Plant for short duration.**

9. That Municipal Corporation, Ludhiana through its concessionaire was able to run the plant from 15.01.2024 to 25.01.2024 with the help of the Police and Magistrate protection.

**Continuation of the protest at the site**

10. That the villagers, backed by Kissan Unions, who are protesting against the plant did not allow the entry of carcasses in to the plant by blocking the only approach road to the plant. The protestors have deployed old and infirm people including ladies and children to block the way leading to the plant. As per the version of police officers, any use of force can create a serious law and order situation. Municipal Corporation, Ludhiana alongwith the contractor and his men was ready to operate the plant if a safe passage of animal carcasses is secured by providing protection as the villagers were adamant on blocking the passage.

**Renewed efforts by the State to make the plant operational**

11. That the Commissioner, Municipal Corporation, Ludhiana has written a letter dated 16.01.2024 to the Deputy Commissioner, Ludhiana and the Commissioner of Police, Ludhiana for seeking police protection and Duty Magistrate to maintain Law and order and for taking legal action against the persons, who stopped the operation of the plant and forcibly put a lock.
12. That the Deputy Commissioner, Ludhiana has taken charge on 30.01.2024 and held a meeting on 06.02.2024 at Carcass plant site with the Commissioner, Municipal Corporation, Ludhiana and officers of Commissioner of Police, Ludhiana. The meeting could not be concluded as larger number of protestors gathered at the site and tried to block the way of visiting officers and were demanding closure of the plant and its shifting. The Deputy Commissioner, Ludhiana has written a letter to the Commissioner of Police, Ludhiana on 06.02.2024 to take immediate action against those who have

215

locked the carcass plant and to provide immediate police help including women force to operationalize the plant and to provide security to the vehicles carrying the animal carcasses.

13. That the Deputy Commissioner, Ludhiana invited the protestors for a talk on 09.02.2024 at the District Administrative Complex, Ludhiana, but, the protestors did not attend the meeting. The Deputy Commissioner, Ludhiana again invited the protestors for talks on 12.02.2024, but the protestors again did not turn up for the meeting.
14. That on 14.03.2024, the Deputy Commissioner, Ludhiana alongwith the Commissioner, Municipal Corporation, Ludhiana and the Additional Deputy Commissioner of Police met the protestors at the dharna site outside the carcass utilization plant. The protestors were asked to convey their concerns about the working of the plant. The protestors were apprehensive that during the summer with influx of large number of carcasses, smell from dead animals will create problem for the nearby Abadis of the Villages. They showed the videos of a carcass plant in Keru, District Jodhpur, Rajasthan, which they claimed has led to exodus of people from the area. They were also concerned that operation of this plant will lead to drastic reduction in prices of their lands surrounding the plant and the adjoining areas also.
15. It is pertinent to mention here that after the revelations made by the protestors as explained herein above, the carcass plant located at Village Keru, District Jodhpur, Rajasthan was visited and inspected by a team of officers of the Punjab Pollution Control Board on 21.03.2024 as per the instructions of District Administration Ludhiana. During visit, it was observed that the carcass plant located at Village Keru was established in year 2005 and is in operation since the year 2007. The plant has been established about 19 years back. The process of skin removal, horn & nail removal, dung removal, skin storage and dead animal crushing is performed in open / semi open area by manual practice in the carcass plant located at Village Keru, District Jodhpur, Rajasthan. However, all the processes mentioned above are mechanized and are performed in AC cabin in carcass utilization plant

212

established at Village Noorpur Bet, District Ludhiana. It was further observed by the team of officers of Punjab Pollution Control Board that there is no mechanism for tallow removal, odour control and animal dung treatment in the carcass plant at keru, Rajasthan, whereas, mechanized tallow separation mechanism, ducting with strong suction system followed by bio filter and bio digester has been installed in the carcass utilization plant established at Village Noorpur Bet, District Ludhiana. ETP of adequate capacity with two stage biological treatment followed by dual stage filters has been installed in carcass utilization plant at Village Noorpur Bet, District Ludhiana, whereas, ETP of conventional treatment technology has been provided at keru, District Jodhpur, Rajasthan. Carcass utilization plant installed by Municipal Corporation, Ludhiana is Modern and Scientific as compared to carcass utilization plant installed at Village Keru, District Jodhpur. The apprehension of the people of the area that the carcass utilization plant at Ludhiana will cause pollution is unfounded and is not based on any genuine facts. The protestors of the area have been invited time and again by the Deputy Commissioner, Ludhiana for talks but the protestors have failed to attend the talks.

**Registration of FIR against Member of Parliament and unknown persons**

16. The Deputy Commissioner, Ludhiana as well as Commissioner, Municipal Corporation, Ludhiana had written letters to the Commissioner of Police, Ludhiana for taking action against those who have locked the Carcass Utilization Plant. The Deputy Commissioner, Ludhiana has written letters dated 06.02.2024, 07.02.2024, 21.02.2024 and 05.03.2024 in this regard to Commissioner of Police, Ludhiana. The Commissioner, Municipal Corporation, Ludhiana in continuation of the letters has written a further letter dated 15.3.2024 thereby forwarding the complaint of chowkidar of the firm of the contractor operating the plant. The Police Station Ladhawal has registered FIR No. 25 dated 16.03.2024 on the basis of complaint of the employee of the contractor under section 323, 341, 506, 452, 148 and 149 of IPC 1860 against

215

the present Member Parliament from Ludhiana Sh. Ravneet Singh Bittu and around 100 unknown persons, who accompanied him for locking of the plant on 25.01.2024. A copy of the FIR (in Punjabi Language with translation in English Language) as obtained by the Punjab Pollution Control Board is enclosed herewith as **Annexure-A**.

### **Conclusion**

17. That there is no intentional violation of the orders of the Hon'ble National Green Tribunal by the any of the Department in any manner. All the departments of Government of Punjab, District Administration, Municipal Corporation, Ludhiana, etc are making earnest and all out efforts to make the Modern and Scientific Carcass Utilization plant at Ludhiana operational for betterment of the Environment. However, the continuous agitation of the people of the area as well as Kissan Unions is acting as hindrance in the Commissioning of the plant.
18. That the consent of the villagers, protestors and the local community is necessary for the successful commissioning and working of the Modern and Scientific Carcass Utilization Plant in smooth and efficient manner. The use of force will not solve the problem, but may aggravate the same. In the facts and circumstances of the case, it is respectfully submitted that the protestors and the Sarpanchs of the nearby villages may be impleaded as respondents in the present case, so that the Modern and Scientific Carcass Utilization Plant at Village Noorpur Bet, District Ludhiana is put into operation with the appropriate Directions of the Hon'ble National Green Tribunal.
19. That the status report is hereby submitted in compliance to order dated 25.01.2024 for kind perusal, consideration and appropriate orders of the Hon'ble Tribunal.

Submitted by

**Date: 03.04.2024**

**Place: Patiala.**

  
**(Er. Gurindar Singh Majithia)**  
**Member Secretary,**  
**Punjab Pollution Control Board,**  
**Nabha Road, Patiala**

**Member Secretary**  
**Punjab Pollution Control Board**  
**Patiala.**

N.C.R./ਐਨ.ਸੀ.ਆਰ.ਬੀ  
[I.F.] / ਇਕੀਐਫ ਫਰਮੀਐ ਫਾਰਮ -1

**FIRST INFORMATION REPORT**

(Under Section 154 Cr.P.C.)

(ਅੰਦਰ ਸੂਚਨਾ ਰਿਪੋਰਟ)

(ਧਾਰਾ 154 ਦੇ ਪ੍ਰਕਿਰਿਆ ਸਿਰਿਐ ਏ ਡਰਿਐ)

1. District (ਜ਼ਿਲ੍ਹਾ): POLICE COMMISSIONERATE P.S.(ਥਾਣਾ): LADHUWAL Year(ਸਾਲ): 2024  
LUDHIANA

FIR No. 0025 Date and Time of FIR 16/03/2024 15:35 hrs  
(ਐਫ.ਆਈ.ਆਰ ਨੰ): (ਐਫ.ਆਈ.ਆਰ ਦੀ ਤਾਰੀਕ ਅਤੇ ਸਮਾਂ):

Is FIR section related (Yes/No) No Election Type (ਚੋਣ ਦੀ ਕਿਸਮ): NA  
(ਕੀ ਚੋਣ ਨਾਲ ਸੰਬੰਧਤ ਐਫ.ਆਈ.ਆਰ. ਹੈ?) (ਹਾਂ / ਨਹੀਂ):

S.No.(ਲੜੀ ਨੰ.)	Acts (ਕਾਨੂੰਨ)	Sections (ਧਾਰਾਵਾਂ)
1	IPC 1860	323
2	IPC 1860	341
3	IPC 1860	506
4	IPC 1860	452
5	IPC 1860	148
6	IPC 1860	149

3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Thursday Date From (ਤਾਰੀਕ ਤੋਂ): 25/01/2024 Date To (ਤਾਰੀਕ ਤਕ): 25/01/2024

Time Period (ਸਮਾਂ ਸਿਰਿਆਦ): Pahar 4 Time From (ਸਮੇਂ ਤੋਂ): 11:00 hrs Time To (ਸਮੇਂ ਤਕ): 11:00 hrs

(b) Information received at P.S.(ਥਾਣਾ) Date (ਮਿਤੀ): 16/03/2024 Time (ਸਮਾਂ): 15:02 hrs  
ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ:

(c) General Diary Reference Entry No. (ਪ੍ਰਵਿਸ਼ਟੀ ਨੰ): 022 Date & Time (ਤਾਰੀਕ ਅਤੇ ਸਮਾਂ): 16/03/2024 15:02 hrs  
(ਰੋਜਨਾਮਚਾ ਸੰਦਰਭ):

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written

5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

1. (a) Direction and distance from P.S. (ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ): WEST, 8 Km(s) Beat No. (ਬੀਟ ਨੰ.):

(b) Address (ਪਤਾ): ਕਾਰਕਸ ਪਲਾਟ, ਪਿੰਡ ਨੂਰਪੁਰ ਬੋਟ ਲੁਧਿਆਣਾ

(c) In case, outside the limit of this Police Station, then (ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)

Name of P.S. (ਥਾਣੇ ਦਾ ਨਾਮ): District(State) (ਜ਼ਿਲ੍ਹਾ (ਰਾਜ):)

Member Secretary  
Punjab Pollution Control Board  
Patiala. 03.04.2024

6. Complainant / Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ):

- (a) Name (ਨਾਮ): ਜਸਵੰਤ ਸਿੰਘ ਚੌਕੀਦਾਰ  
 (b) Father's/Husband's Name (ਪਿਤਾ / ਪਤਿ ਦਾ ਨਾਮ):  
 (c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 1979  
 (e) UID No (ਯੂਆਈਡੀ ਨੰ.): (d) Nationality (ਰਾਸ਼ਟਰੀਅਤ): INDIA  
 (f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.): Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):  
 Place of Issue (ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

S.No. (ਲੜੀ ਨੰ.)	Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)	Id Number (ਪਛਾਣ ਨੰਬਰ)
1		

(h) Address (ਪਤਾ):

S.No. (ਲੜੀ ਨੰ.)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	ਪਿੰਡ ਗੋਰਸੀਆ ਹਾਕਮ ਰਾਏ, HAKAM RAI GORSIAN, LADHUWAL, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	Permanent Address	ਪਿੰਡ ਗੋਰਸੀਆ ਹਾਕਮ ਰਾਏ, HAKAM RAI GORSIAN, LADHUWAL, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

(i) Occupation (ਕਿੱਤਾ):

Phone number

Mobile

(ਮੋਬਾਇਲ ਨੰ.): 91-9779671611

(j) (ਟੈਲੀਫੋਨ ਨੰ.):

Details of known/suspected/unknown accused with full particulars

7. (ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਭਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than (ਇਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਕਿੱਤਰੀ):

S.No. (ਲੜੀ ਨੰ.)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਰਿਸ਼ਤੇਦਾਰ ਦਾ ਨਾਮ)	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	ਰਵਨੀਰ ਸਿੰਘ ਬਿੱਟੂ			1. ਸ਼ੰਸਦ ਮੈਕਰ ਲੁਧਿਆਣਾ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

2	ਕਰੀਬ 100 ਅਣਪਛਾਤੇ ਵਿਅਕਤੀ			1. ਲੁਧਿਆਣਾ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
---	-------------------------	--	--	---

8. Reasons for delay in reporting by the complainant/informant

(ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਰਾਹੀਂ ਰਿਪੋਰਟ ਦੇਰੀ ਨਾਲ ਚਕੜ ਬਰਾਉਣ ਦਾ ਕਾਰਨ):

2

**Member Secretary**  
**Punjab Pollution Control Board**  
 Patiala. ੦3-੦੫-2੦24

9. Particulars of properties of interest (ਸਬੰਧਿਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

S.No. (ਲੜੀ ਨੰ.)	Property Category (ਜਾਇਦਾਦ ਦੀ ਬ੍ਰੇਡੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value(In Rs/-) (ਰਕਮ (ਵੱਧ))
-----------------	--------------------------------------	--------------------------------	---------------------	----------------------------

10 Total value of property stolen(In Rs/-) (ਚੋਰੀ ਹੋਈ ਜਾਇਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ( ਰੁ ਵਿੱਚ )):

11 Inquest Report / U.D. case No., If any (ਤਫਤੀਸ਼ੀ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਨੰ., ਜੇਕਰ ਕੋਈ ਹੋਵੇ):

S.No. (ਲੜੀ ਨੰ.)	UIDB Number (ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਨੰ.)
-----------------	--------------------------------

12 First Information contents (ਵੇਰਵਾ):

ਅੱਜ ਥਾਣਾ ਅਮਦ ਦਰਖਾਸਤ ਨੰਬਰ PGD 319555 ਕੰਪਲੇਟ ਨੰਬਰ 316806 ਮਿਤੀ 16.3.2024 ਵੱਲੋਂ ਦਫਤਰ ਕਮਿਸ਼ਨਰ ਆਫ ਪੁਲਿਸ ਲੁਧਿਆਣਾ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਨੂੰ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਨ ਲਈ ਮੋਸੂਲ ਹੋਈ ਜਿਸਦਾ ਮਜਬੂਨ ਜੈਲ ਹੈ, ਸੇਵਾ ਵਿਖੇ ਮਾਨਯੋਗ ਕਮਿਸ਼ਨਰ ਸਾਹਿਬ ਜੀ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵਿਸ਼ਾ:- ਦਰਖਾਤ ਬਰਖਿਲਾਫ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆ ਬਾਬਤ ਨੁਰਪੁਰ ਬੇਟ ਲੁਧਿਆਣਾ ਵਿਖੇ ਕਾਰਕਸ ਯੂਟੇਲਾਈਜ਼ੇਸ਼ਨ ਪਲਾਟ ਤੇ ਹੰਗਾਮਾ ਕਰਨ ਅਤੇ ਸਟਾਫ ਨੂੰ ਡਰਾਉਣ ਧਮਕਾਉਣ ਸਬੰਧੀ। ਬੇਨਤੀ ਹੈ ਕਿ ਮੈਂ ਜਸਵੰਤ ਸਿੰਘ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਨੁਰਪੁਰ ਬੇਟ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮਰੇ ਹੋਏ ਪਸ਼ੂਆਂ ਨੂੰ ਪ੍ਰੈਸ ਕਰਨ ਵਾਸਤੇ ਬਣਾਏ ਗਏ ਕਾਰਕਸ ਪਲਾਟ ਵਿਖੇ ਬਤੌਰ ਚੋਕੀਦਾਰ ਵਜੋਂ ਕੰਮ ਕਰ ਰਿਹਾ ਹਾਂ। ਇਹ ਪਲਾਟ ਪਿਛਲੇ ਕਾਫੀ ਸਮੇਂ ਤੋਂ ਬੰਦ ਪਿਆ ਸੀ ਅਤੇ ਇਸ ਨੂੰ ਤੀਜੀ ਵਾਰ ਚਲਾਇਆ ਜਾ ਰਿਹਾ ਸੀ। 2 ਮਿਤੀ 25-01-2024 ਨੂੰ ਤਕਰੀਬਨ 100 ਤੋਂ ਵੱਧ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਵੱਲੋਂ ਇਸ ਪਲਾਟ ਦੇ ਮੈਨ ਦਰਵਾਜ਼ੇ ਅੱਗੇ ਹੰਗਾਮਾ ਸ਼ੁਰੂ ਕੀਤਾ ਗਿਆ ਅਤੇ ਉਹਨਾਂ ਵੱਲੋਂ ਧੱਕੇ ਦੇ ਨਾਲ ਅੰਦਰ ਆਉਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਗਈ। ਇਸ ਦੌਰਾਨ ਉਹਨਾਂ ਵਿਅਕਤੀਆਂ ਵੱਲੋਂ ਮੈਨੂੰ ਅਤੇ ਪਲਾਟ ਅੰਦਰ ਕੰਮ ਕਰਦੇ ਬਾਕੀ ਸਟਾਫ ਨੂੰ ਪਲਾਟ ਨੂੰ ਤੁਰੰਤ ਬੰਦ ਕਰਨ ਲਈ ਮਜਬੂਰ ਕੀਤਾ ਗਿਆ ਅਤੇ ਸਾਰੇ ਸਟਾਫ ਨੂੰ ਡਰਾਇਆ ਤੇ ਧਮਕਾਇਆ ਗਿਆ। ਜਿਸ ਉਪਰੰਤ ਉਹਨਾਂ ਵੱਲੋਂ ਪਲਾਟ ਨੂੰ ਤਾਲਾ ਲਗਾ ਦਿੱਤਾ ਗਿਆ ਅਤੇ ਸਾਨੂੰ ਪਲਾਟ ਤੋਂ ਭਜਾ ਦਿੱਤਾ ਗਿਆ। ਪਲਾਟ ਨੂੰ ਤਾਲਾ ਲਗਾਉਣ ਵਾਲੇ ਦਿਹਨਾਂ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਵਿੱਚ ਇੱਕ ਸਿਆਸੀ ਲੀਡਰ ਵੀ ਮੌਜੂਦ ਸਨ ਜੋ ਕਿ ਮੈਨੂੰ ਬਾਅਦ ਵਿੱਚ ਅਖਬਾਰਾਂ ਦੀਆਂ ਸੁਰਖੀਆਂ ਤੋਂ ਪਤਾ ਲੱਗਿਆ ਕਿ ਉਹ ਲੁਧਿਆਣਾ ਜਿਲ੍ਹੇ ਦੇ ਮੈਂਬਰ ਸੰਸਦ ਸ.ਰਵਨੀਤ ਸਿੰਘ ਬਿੱਟੂ ਸਨ, ਜਿਹਨਾਂ ਨੂੰ ਮੈਂ ਚੰਗੀ ਤਰਾਂ ਪਛਾਣ ਸਕਦਾ ਹਾਂ। ਜੇਕਰ ਅਸੀਂ ਦੁਬਾਰਾ ਪਲਾਟ ਤੇ ਕੰਮ ਕਰਨ ਲਈ ਜਾਂਦੇ ਹਾਂ ਤਾਂ ਸਾਨੂੰ ਖਤਰਾ ਹੋ ਸਕਦਾ ਹੈ। ਇਸ ਲਈ ਮੈਂ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਪਲਾਟ ਤੇ ਹਮਲਾ ਕਰਨ ਆਏ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆ ਦੇ ਖਿਲਾਫ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਪਲਾਟ ਤੇ ਕੰਮ ਕਰਨ ਲਈ ਸਾਨੂੰ ਸੁਰੱਖਿਆ ਪ੍ਰਦਾਨ ਕੀਤੀ ਜਾਵੇ ਜੀ। ਸਹੀ/ਜਸਵੰਤ ਸਿੰਘ ਚੋਕੀਦਾਰ ਗੌਰਸੀਆ ਹਾਕਮਰਾਏ ਡਾਕਖਾਨਾ ਨੁਰਪੁਰ ਬੇਟ ਲੁਧਿਆਣਾ ਮੋ: 97796-71611 ਕਾਰਵਾਈ ਪੁਲਿਸ:- ਅੱਜ ਮਨ SI ਹਾਜ਼ਰ ਥਾਣਾ ਸੀ ਕਿ ਇੱਕ ਦਰਖਾਸਤ PGD 319555 ਕੰਪਲੇਟ ਨੰਬਰ 316806 ਮਿਤੀ 16.3.2024 ਵੱਲੋਂ ਜਸਵੰਤ ਸਿੰਘ ਚੋਕੀ ਦਾਰ ਕਾਰਕਸ ਪਲਾਟ ਨੁਰਪੁਰ ਬੇਟ ਲੁਧਿਆਣਾ ਜੋ ਉਸਨੇ ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਨੂੰ ਦਿੱਤੀ ਜਿਹਨਾ ਨੇ ਇਹ ਦਰਖਾਸਤ ਕਮਿਸ਼ਨਰ ਆਫ ਪੁਲਿਸ ਲੁਧਿਆਣਾ ਨੂੰ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜੋ ਅੱਗੇ ਮੁਤਾਬਿਕ ਹੁਕਮ ਅਫਸਰਾਨ ਬਾਲਾ ਇੰਸ: ਵੀਰਇੰਦਰ ਸਿੰਘ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਲਾਡੂਵਾਲ ਵੱਲੋਂ ਮਨ SI ਨੂੰ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਕੇ ਤਫਤੀਸ਼ ਕਰਨ ਦਾ ਹੁਕਮ ਮਿਲੀਆ। ਜੇ ਦਰਖਾਸਤ ਦੇ ਵਿਸ਼ੇ ਤੇ ਜੁਰਮ 323,341,506,452,148,149 IPC ਦਾ ਹੋਣ ਪਾਇਆ ਜਾਦਾ ਹੈ। ਜੇ ਮੁਕੱਦਮਾ

  
Member Secretary  
Punjab Pollution Control Board  
Patiala. 03.04.2024

N.C.R.B./ਐਨ.ਸੀ.ਆਰ.ਬੀ.

F.I.R./ਏਕੀਕ੍ਰਿਤ ਤਫਤੀਸ਼ੀ ਫਾਰਮ 2

ਬਰਖਿਲਾਫ ਰਵਨੀਤ ਸਿੰਘ ਬਿੱਟੂ ਸੋਸਦ ਮੈਬਰ ਲੁਧਿਆਣਾ ਅਤੇ 100 ਤੋਂ ਵੱਧ ਅਣਪਛਾਤੇ ਵਿਅਕਤੀਆਂ ਖਿਲਾਫ ਦਰਜ ਕਰਨ ਲਈ ਉਕਤ ਪੱਤਰ ਸਮੇਤ ਦਰਖਾਸਤ ਹਵਾਲੇ CCTNS ਅਪਰੇਟਰ ਦੇ ਕੀਤੀ ਜਾਈ ਹੈ। ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਕੇ ਨੰਬਰ ਮੁਕੱਦਮਾ ਤੇ ਜਾਣ ਕੀਤਾ ਜਾਵੇ। ਕੰਟਰੋਲ ਰੂਮ ਤੇ ਅਫਸਰਾਨ ਬਾਲਾ ਨੂੰ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾਵੇ। ਸਹੀ/ਪ੍ਰਗਟ ਸਿੰਘ SI 820/ASR ਬਾਣਾ ਲਾਡੂਵਾਲ ਲੁਧਿਆਣਾ ਮਿਤੀ 16.3.2024 ਬਾ ਹੱਦ ਬਾਣਾ ਲਾਡੂਵਾਲ AT 2:55 PM ਅੱਜ ਬਾਣਾ ਹਸਬ ਅਮਦ ਦਰਖਾਸਤ ਉਕਤ ਮੌਜੂਦ ਹੋਣ ਤੇ ਮੁਕੱਦਮਾ ਉਕਤ ਬਾ ਜੁਰਮ ਉਕਤ ਦਰਜ ਰਜਿਸਟਰ ਕਰਕੇ ਅਸਲ ਦਰਖਾਸਤ ਸਮੇਤ ਨਕਲ FIR ਅਗਲੀ ਤਫਤੀਸ਼ ਲਈ ਹਵਾਲੇ ਖੁੱਦ ਲੈਂਦਾ ਹਾ। ਕੰਟਰੋਲ ਰੂਮ ਤੇ ਅਫਸਰਾਨ ਬਾਲਾ ਨੂੰ ਇਤਲਾਹ ਦਿੱਤੀ ਗਈ।

ਬੰਦੀ ਰਪਟ ਨੰਬਰ:-23 AT 3:35PM

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(ਕਾਰਵਾਈ : ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਨ ਦਾ ਤਰੀਕਾ ਸ. ਨੰ 2 ਵਿੱਚ ਦਰਸਾਈ ਧਾਰਾ ਦੇ ਤਹਿਤ ਹੈ):

(1) Registered the case and took up the investigation (ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਨੂੰ ਲਿਆ): PARGAT SINGH(SI (Sub-Inspector)) / 820/ASR or (ਜਾਂ)

(2) Directed (Name of I.O.): Rank (ਤਫਤੀਸ਼ੀ ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ): (ਅਹੁਦਾ):  
No(ਨੰ): to take up the investigation (ਨੂੰ ਜਾਂਚ ਆਪ ਪਾਸ ਲੈਣ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ) or(ਜਾਂ)  
(3) Refused investigation due to (ਕਿਸ ਕਾਰਨ ਕਰਕੇ ਇਨਕਾਰ ਕੀਤਾ):

or (ਜਾਂ) District (ਬਿਲਾ):  
(4) Transferred to P.S. (ਬਾਣਾ):

on point of Jurisdiction (ਹੱਦਬੰਦੀ ਕਾਰਨ) .  
F.I.R.read over to the complainant/informant,admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (ਬਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਨੂੰ ਪ੍ਰਾਥਮਿਕੀ ਪੜ ਕੇ ਸੁਣਾਈ ਗਈ, ਸਹੀ ਦਰਜ ਹੋਇਆ ਮੰਨਿਆ ਅਤੇ ਇੱਕ ਕਾਪੀ ਮੁਫਤ ਬਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦਿੱਤੀ ਗਈ।)  
R.O.A.C.(ਆਰ.ਓ.ਏ.ਸੀ.)

  
Member Secretary  
Punjab Pollution Control Board  
Patiala. 03.04.2024

N.C.R.B./ਐਨ.ਸੀ.ਆਰ.ਬੀ  
ਪੀ.ਐਫ.ਐਮ./ਵਿਕੀਰਿਤ ਰਵਰੀਥੀ ਫਾਰਮ - I

14. Signature/Thumb Impression of the complainant/  
informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ, ਉਪਸਰਾਮਰ / ਅਕੂਠੇ ਉੱਚ  
ਨਿਬਾਨ):

15. Date and time of dispatch to the court  
(ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼ਕਰਨ ਦੀ ਤਾਰੀਕ ਅਤੇ ਸਮਾਂ):

*Pargat Singh*

Signature of Officer in Charge, Police  
Station

(ਸ਼ਾਹੀ ਪੁਲੀਸ ਠਾਣੇ ਦਾ ਅਧਿਕਾਰੀ)

Name (ਨਾਮ): PARGAT SINGH

Rank (ਅਦਰ): SI (Sub-Inspector)

No (ਨੰ): 820/ASR

*JK*  
Member Secretary  
Punjab Pollution Control Board  
Patiala. 03.04.2024

## FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C)

1. District: Police Commissionerate, Ludhiana P.S. Ladhuwal Year:2024  
 FIR No. 0025 Date and Time of FIR 16/03/2024 15:35 hrs  
 Is FIR election related (yes/No): No Election Type: NA

2.

S.No.	Acts	Section
1	IPC 1860	323
2	IPC 1860	341
3	IPC 1860	506
4	IPC 1860	452
5	IPC 1860	148
6	IPC 1860	149

3. (a) Occurrence of offence

1. Day: Thursday Date from: 25/1/2024 Date To; 25/01/2024

Time period: Pahar-4 Time From: 1100 hrs Time to: 1100 hrs

(b) Information received at P.S. Date 16/03/2024 Time: 1502 hrs

(c) General Diary Reference :Entry No 022 Date &amp; Time: 16/03/2024 15:02 hrs

4. Type of Information: Written

5. Place of Occurrence:

1. (a) Direction and distance from P.S. West 8Kms Beat No:

(b) Address: Carcass Plant, Village Nurpur Bet, Ludhiana.

(c) In case, outside the limit of this Police Station, than

Name of P.S.

District (state):

6. Complainant/Informant

(a) Name: Jaswant Singh(Gate Keeper)

(b) Father's Name/Husband's Name:

(c) Date/ Year of Birth: 1979

(e) UID No:

(d) Nationality: India

  
 Member Secretary  
 Punjab Pollution Control Board  
 Patiala. 03.04.2024

(f) Passport No:

Date of Issue:

Place of Issue

(g) ID details

S.no	ID Type	ID Number
1		

(h) Address

S.no	Address Type	Address
1	Present Address	Hakam Rai, Gorsian, Ladhuwal, Police Commissionerate Ludhiana, Punjab, India
2	Permanent Address	Hakam Rai, Gorsian, Ladhuwal, Police Commissionerate Ludhiana, Punjab, India

(i) Occupation:

(j) Phone Number

Mobile: 91-9779671611

Details of known/suspected/unknown accused with full particulars

7. Accused More Than

S.no	Name	Alias	Relative's Name	Present Address
1	Ravneet Singh Bittu			Member Parliament, Unknown, Police Commissionerate, Ludhiana Punjab, India
2	Approximately 100 unknown persons			Unknown, Police Commissionerate, Ludhiana, Punjab, India

Reason for delay in reporting by the complainant/informant.

9. Particulars of properties of interest

S.No	Property Category	Property Type	Description	Value (in Rs/-)

10. Total value of property stolen(In Rs/-):

11. Inquest Report/ U.D. Case No., if any

S.no	UIDB Number

12. First Information Contents:

  
Member Secretary  
Punjab Pollution Control Board  
Patiala. 03-04-2024

An application, containing no PGD 319555 , Complaint no 316806 dated 16.3.2024 from the Office of Commissioner of police in the Police Station for registration of has been received by the Station Head Officer to registered the case. The contents of the same as under, To the, Hon'ble Commissioner, Municipal Corporation, Ludhiana. Subject: Application against the unknown person for creating the nuisance in the Carcass Plant situated in the Nurpur Bet and to threatened the staff. It is requested that, I Jaswant singh working as gate keeper of the carcass plant build by the Municipal Corporation, ludhiana at village Nurpur Bet for the processing of the dead animals. This plant is closed for the sometime and the plant is going to be started for third time. 2. On 25-1-2024, approximately more than 100 unknown persons gathered in front of the main gate and state creating the nuisance and they forcibly tried to enter into the plant. In the mean while, they compelled me and other staff member working in the plant, to stop the work and all staff were also threatened by them. Thereafter, they have locked the plant and made us to fled from the spot. The said persons, who locked the plant, also having one political person and from the news papers, it is learnt that, the said political person is Member Parliament from Ludhiana Sh. Ravneet Singh Bittu and I can identify him. In case, we again went on work, we will be in danger. Therefore, I request your goodself, to take the action against the persons, who attacked the plant and proper security be provided for the smooth functioning of the plant. SD/- Jaswant Singh Gate Keeper, Gorsian, Hakam Rai, Post Office, Nurpur Bet, Ludhiana Mobile:9779671611.

Action taken by police:- Today I was present in the Police Station, when a representation bearing no PGD 319555, complaint no 316806 dated 16-3-24 from Jaswant Singh Gatekeeper of Carcass Plant, Nurpur Bet, Ludhiana which was given to the Commissioner, Municipal Corporation, Ludhiana same was further forwarded to the Commissioner of Police, which was, as per the order of the senior officer was received by the me as per the orders of Veerinder Singh SHO, P.S. Ladhuwal for conduting the investigation in this case. As per the allegations, the offence under section 323, 341, 506, 452, 148, 149 IPC is made out against and the same is given to CCTNS operator to registered the case against Sh. Ravneet Singh Bittu Member Parliament Ludhiana and more than 100 unknown persons with the directions to intimate about the FIR No. Information be given to the Senior Officers from Control Room. SD/- Pargat Singh SI 820/ASR, Police Station Ladhuwal dated 16-3-24 at 2.55 PM. Accordingly the FIR is registered and same is retained by me for further investigation.

Report No 23 at 3.35 PM

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at item no 2.

(1) Registered the case and took up the investigation: Pargat Singh SI/820/ASR

(2) Directed (Name of I.O): Rank: or

  
**Member Secretary**  
**Punjab Pollution Control Board**  
 Patiala. 03.04.2024

NO: \_\_\_\_\_ to take up the investigation

(3) Refused investigation due to:

Or

(4) Transferred to P.S. \_\_\_\_\_ District

On point of Jurisdiction.

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost.

  
Member Secretary  
Punjab Pollution Control Board  
Patiala. 03.04.2024